

(7) ಕಡ್ಡಾಯ ವರ್ಗಾವಣೆಯ ಮೇಲೆ 2018-19ನೇ ವರ್ಷದಲ್ಲಿ, ವರ್ಗಾವಣೆಗೊಂಡ ಪದವಿ-ಪೂರ್ವ ಕಾಲೇಜಿನಲ್ಲಿ, ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಉಪನ್ಯಾಸಕರ ಸಂದರ್ಭದಲ್ಲಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸಿವಿಲ್ ಸೇವೆಗಳು (ಶಿಕ್ಷಕರ ವರ್ಗಾವಣೆ ನಿಯಂತ್ರಣ) (ಎರಡನೇ ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2021ರ ಪ್ರಾರಂಭದ ದಿನಾಂಕದ ನಿಕಟ ತರುವಾಯ ಮಾಡಿದ ವರ್ಗಾವಣೆಯಲ್ಲಿ, ಜ್ಯೇಷ್ಠತಾ ಘಟಕದೊಳಗೆ ಸ್ಥಳನಿಯುಕ್ತಿಯ ಪ್ರಯೋಜನವನ್ನು ನೀಡುವುದಕ್ಕಾಗಿ, ಮುಂಬರುವ ಇತರ ರೀತಿಯ ವರ್ಗಾವಣೆಗಳಿಗೆ ಖಾಲಿ ಹುದ್ದೆಗಳ ಲಭ್ಯತೆಗೆ ಒಳಪಟ್ಟು, ಅವರು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಜ್ಯೇಷ್ಠತಾ ಘಟಕದೊಳಗೆ ಒಂದು ಸಲದ ಕ್ರಮವಾಗಿ (one time measure) ನಿಯಮಿಸಬಹುದಾದಂತಹ ರೀತಿಯಲ್ಲಿ, ವರ್ಗಾವಣೆಯ ಸ್ಥಳವನ್ನು ಆಯ್ಕೆಮಾಡಲು ಅವಕಾಶವನ್ನು ಸಹ ಒದಗಿಸತಕ್ಕದ್ದು.

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KARNATAKA LEGISLATIVE ASSEMBLY

SIXTEENTH LEGISLATIVE ASSEMBLY

NINTH SESSION

(Adjourned Meetings)

THE KARNATAKA STATE CIVIL SERVICES (REGULATION OF TRANSFER OF TEACHERS) (AMENDMENT) BILL, 2026
(LA Bill No. 10 of 2026)

A Bill further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020.

Whereas it is expedient further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy seventh year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Act, 2026.

(2) It shall come into force at once.

2. Amendment of section 2.- In the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) (hereinafter referred to as the Principal Act) , in section 2 , -

(i) clause (ca), shall be renumbered as (cb);

(ii) before clause (cb), as so renumbered the following shall be inserted, namely:-

“(ca) **“Critical Posts”** means and include all the teaching posts including Lecturers in Government Pre-University Colleges, in the following categories, namely:-

- (i) **Category 1:** Karnataka Public Schools, Adarsha Vidyalaya, PM SHRI schools other than Head Master or Vice Principal;
- (ii) **Category 2:** All other schools and Government Pre-University Colleges having an enrolment exceeding 250 students or as per enrolment threshold notified by the Government from time to time other than Head Master or Vice Principal; and
- (iii) **Category 3:** Head Master or Vice Principal of High School or Principal in Government Pre-University Colleges under Category 1 and 2.”

(iii) in clause (d), the following shall be inserted at the end, namely:-

“Provided that in case of transfers to the posts specified in serial number III of Schedule-I shall only be by counselling for which the minimum period of service rendered in the incumbent’s present cadre in schools / colleges shall be twelve continuous years.

Provided further that the maximum period of service in the posts specified in serial number III of Schedule-I shall only be three years.

Provided also that the incumbents of teaching posts specified in Schedule-I and clause (h) of section 2, shall not be transferred to the non-teaching posts in the School Education and Literacy Department and in any other posts in the State Civil Services or Boards or Corporations.”

3. Amendment of section 4.- In the Principal Act, in section 4, after sub-section (2), the following shall be inserted, namely:-

“(3) All transfers under this process shall be to the Critical posts categorised under clause (ca) of section 2 and if no critical posts available then to other posts which may be notified by the Government.”

4. Amendment of section 5.- In the Principal Act, in section 5, for clause (iii), the following shall be substituted, namely:-

“(iii) All transfers under this process shall be to the Critical posts categorised under clause (ca) of section 2 and if no critical posts available then to other posts which may be notified by the Government.”

5. Substitution of section 6.- In the Principal Act, for section 6 of the following shall be substituted, namely:-

6. Request transfer.- A teacher or Lecturer who has served minimum period of service in a school or Pre-University College shall be offered an option to seek transfer subject to availability of critical post for transfer and such other conditions as may be prescribed:

Provided further that, a teacher or Lecturer working in any of the districts of Kalyana Karnataka region, in addition to all other eligibility conditions shall also have completed a minimum of ten years of service in the region, for seeking transfer outside of Kalyana Karnataka region.”

6. Amendment of section 10.- In the Principal Act, in section 10,-

(i) in sub-section (1),-

(a) after clause (ii), the following shall be inserted, namely:-

“ (ii-a) pregnant teacher or a female teacher with a child of less than five years:

Provided that the said provision shall apply only to the general transfer of teachers undertaken in the year in which the teacher resumes to duty upon return from maternity leave.”

(b) clause (vii) shall be omitted.

(ii) in sub-section (4), the word, brackets and figures “and (vii)” shall be omitted.

7. Amendment of Schedule.- In the Principal Act, in Schedule-I after serial number II and the entries relating thereto, the following shall be inserted, namely:-

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III	The Teaching posts in District Institute of Education and Training (DIET) / Teacher Training Institutes (TTI) / College of Teacher Education (CTE) / State, Division and District level Administrative Offices viz., Office of the Commissioner of School Education/ Additional Commissioner of School Education / DSERT / KSEAB / SSK / KTBS / DDPI
1	Lecturer
2	Lecturer (Craft)
3	Lecturer (Physical Education)
4	Junior Program Officer
5	Assistant Director (Teaching)
6	Lecturer (Work Experience)
7	Special Inspector (Vocational Education)
8	Lecturer (Drawing)

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STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Karnataka State Civil Services (Regulation of Transfer of Teachers) Act, 2020 (Karnataka Act 04 of 2020) to,-

- (i) define the critical post;
- (ii) make provision for transfer by counselling to the post specified at serial number III of Schedule-I;
- (iii) specify the maximum period of service to the said posts;
- (iv) make provision to bar transfer of the incumbents of teaching posts specified in Schedule-I and clause (h) of section 2 to the non-teaching posts in the School Education and Literacy Department and in any other posts in the State Civil Services or Boards or Corporations; and
- (v) make certain other consequential amendments.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause-4	Clause 4 empowers the State Government to make rules to specify the conditions to seek request transfer.
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The proposed delegation of legislative power is normal in character.

S. MADHU BANGARAPPA
Minister for School Education
and Literacy

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE
EXTRACT FROM THE KARNATAKA STATE CIVIL SERVICES
(REGULATION OF TRANSFER OF TEACHERS) ACT, 2020
(KARNATAKA AC 04 OF 2020)

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2. Definitions.-In this Act, unless the context otherwise requires,-

- (a) "Appointment" means appointment by direct recruitment, by absorption or by promotion;
- (b) "Appointing authority" means the authority competent to make appointment to the post of a teacher;
- (c) "Competent authority" means the authority competent to make orders of transfer of teachers as may be prescribed;
- (ca) "Lecturer" means a person appointed to a category of posts of Principal or lecturer in composite junior college or pre-university college as specified in Schedule-II.
- (d) "Minimum period of service" means a continuous service of three years in a school or pre-university college including service rendered in a school or pre-university college from where the teacher or Lecturer has been re-deputed in the current academic year as per the provisions of clause (f) of section 2 and section 4.

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4. Rationalisation of teachers.-(1) Every alternate year the sanctioned posts and the teachers or lecturers working thereof in a School or Pre-university College]1 shall be rationalized based on the Pupil-Teacher ratio or student-lecturer ratio fixed by the State Government from time to time.

(2) After rationalisation the excess posts of a teacher or lecturers in any School or Pre-university College shall be redeployed to any School or Pre-university College where it is deficit. The excess teachers or lecturers so determined shall be transferred through counselling based on the order of priority, subject to such other conditions as may be prescribed.

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5. Zonal transfers.-Every alternate year,-

- (i) every teacher who has not served minimum ten years in Zone-C and has served more than ten years continuously in Zone-A shall be transferred to Zone-C or Zone-B subject to such conditions as may be prescribed by the State Government.
- (ii) if no vacancy is available for posting of a teacher transferred under sub-clause (i) to Zone-C, vacancy may be created by transfer of willing

teachers working in Zone-C or Zone-B who have completed minimum period of service to Zone-A in the order of priority.

- (iii) Since the State is the single unit for Department of Pre-University Education, the zonal transfer is not applicable for Lecturer working in the Government Pre-University College or Composite Junior College.

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6. Request transfer.- A teacher who has served minimum period of service in a School or Pre-university College shall be offered an option to seek transfer subject to availability of vacancies and such other conditions as may be prescribed:

Provided that, in case of transfer of teacher from one School or Pre-university College to another consequent upon rationalisation or zonal transfer the service rendered in previous School or Pre-university College shall be reckoned for the purpose of calculation of minimum service in a School or Pre-university College.

Provided further that, a teacher working in any of the six districts of Kalyana Karnataka region, in addition to all other eligibility conditions shall also have completed a minimum of ten years of service in the region, for seeking transfer outside of Kalyana Karnataka region.

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10. Exemptions from rationalization, zonal transfers and priority for request transfers.-(1)The exemptions from rationalization, zonal transfers and priority for request transfers are as follows, subject to conditions specified in sub-sections (2) to (5),-

- (i) teacher or spouse or children suffering from terminal illness or serious ailments for which treatment is not available within the taluk in which teacher is working;
- (ii) teacher or spouse or children with bench mark disability as defined in clause (r) of section 2 of the Rights of persons with disabilities Act, 2016 (Central Act 49 of 2016);
- (iii) widow or widower or a divorcee teacher with dependent children; below the age of 12 years;
- (iv) teacher with spouse being a working soldier or retired or permanently disabled or deceased soldier of Indian Defence Forces or Para-Military Forces;
- (v) teacher with spouse working with the State or Central Government or aided educational institution;
- (vi) teachers above the age of fifty years in case of female teachers and fifty five years in case of male teachers; and
- (vii) pregnant teacher or a female teacher with a child of less than one year.

(2) The categories falling under clauses (i) to (iv) of sub-section (1) are eligible for:

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- (a) Exemption under rationalization.
 - (b) Exemption under zonal transfer.
 - (c) Priority under request transfers.(Priority shall be claimed only once during the service of a teacher.)
 - (d) Priority while getting transferred back from specified post, to which specified post they had been transferred by successfully clearing the written examination as specified for such posts.

(3) The categories falling under clauses (i) to (iv) are classified as special categories. The transfers made under these categories shall not be counted under fifteen percent transfer limits and ten percent in case of Lecturers working in Pre-University College (working strength of concerned category of Lecturers in the relevant subject) as specified under section 7.

(4) The categories falling under clause (vi) and (vii) are eligible only for exemptions under rationalization and zonal transfers.

(5) The teachers falling under clause (v), of sub-section (1) shall be given priority during request transfer. If the teacher is working in a different taluk from that of the spouse he is allowed to seek transfer to the vacancy available in any of the taluk of that district. If both are working in the same taluk then they are not eligible to make application under priority.

(6) The teachers eligible under clause (v), of sub-section (1) for request transfer or while getting transferred back from specified post to which they had been transferred by successfully clearing the written examination as specified for such posts, will be given priority as per the order of priority.

(7) In case of a lecturer working in Pre-University College who was transferred on compulsory transfer during the year 2018-19 shall also be provided an opportunity to opt a place of transfer within the unit of seniority as a one time measure ahead of other types of transfers subject to the availability of vacancies so as to give the benefit of posting within the unit of seniority in the transfer done immediately after the date of commencement of the Karnataka State Civil services (Regulation of Transfer to Teachers) (Second Amendment) Act, 2021 in the manner as may be prescribed.

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SCHEDULE-I
(see section 2 and 16)

Sl. No.	Cadre of teachers
I	Posts in Government Primary School or Pre-university
1	Head master/Head mistress in Government Higher Primary School or Pre-university College
2	Senior Headmaster/Head mistress in Model higher primary School or Pre-university College / Higher Primary School or Pre-university College
3	Primary School or Pre-university College Assistant master/mistress consisting of the following categories .- (i) Primary School or Pre-university College Teachers (for class 1 to 5) (ii) Graduate Primary Teachers (for class 6 to 8)
4	Music teacher
5	Physical education teacher
6	Drawing Teacher in Government Higher primary School or Pre-university College / Model Higher primary School or Pre-university College / any other special teachers.
II	Posts in Government High School or Pre-university College :
1	Head Master/Head Mistress in Government High School or Pre-university College by whatever name called including Head Master/Mistress of Government Higher Secondary / Multipurpose High School or Pre-university College and Head Master/Head Mistress of Government High School or Pre-university College / Vice Principal of composite Pre-University college/ Karnataka Public School or Pre-university College / Composite High School or Pre-university College consisting of the following categories of posts
2	Secondary School or Pre-university College assistant (Grade - I)
3	Secondary School or Pre-university College assistant (Grade – II)
4	Graduate Assistant Master/Mistress in Government High School or Pre-university College, composite Pre-University college, Composite High School or Pre-university College, consisting of the following categories of posts, namely:- (i) Assistant Master Arts in Kannada, English, Urdu, Hindi, Marathi, Tamil and Telugu mediums of instruction;

	(ii) Assistant Master in Physical Science in Kannada, English, Urdu, Hindi, Marathi, Tamil and Telugu mediums of instruction; (iii) Assistant Master in Biological Science in Kannada, English, Urdu, Hindi, Marathi, Tamil and Telugu mediums of instruction; (iv) Language Assistant in Kannada, English, Urdu, Hindi, 19 Marathi, Tamil, Telugu and Sanskrit languages.
5	Physical Education Teacher in Government High School or Pre-university College and Composite Pre-University Colleges
6	Drama Teacher
7	Dance Teacher
8	Drawing Teacher
9	Music Teacher
10	All Special Teachers

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